

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Application No.50 of 2017 (SZ)  
(W.P.No.43839 of 2016, High Court, Madras)**

**Applicant/s**

Arappor Iyakkam  
Rep. by its Managing Trustee  
Jayaram Venkatesan  
140-A Rukmini Lakshmi pathy Salai  
Egmore, Chennai 600008

**Counsel appearing for applicant**

Mr.Jayaram Venkatesan

**Respondents**

Vs Government of Tamil Nadu  
rep. by its Secretary to Government  
Public Works Department,  
Secretariat, Chennai 600009  
and others

**Counsel appearing for respondents**

M/s. E.Manoharan for R1 & R2  
M/s.G.Janakiraman for R3  
Mr.Surya Prakash for R4  
Mr.Jayeesh Dolia for R5

Note of the Registry	Orders of the Tribunal
Item No.6	<p>Date: 18<sup>th</sup> December, 2017</p> <p>The Greater Chennai Corporation has filed status report today. The respondent no.3 has not filed status report.</p> <p>As per the status report filed by the Greater Chennai Corporation it is clear that Consultant M/s. INMMAAS is finalizing the draft final DPR and the final DPR will be submitted by the Consultant shortly and after the approval from the competent authority, bid processes will be initiated by the Greater Chennai Corporation for carrying out the work.</p> <p>It is evidently clear from the status report of the Greater Chennai Corporation that nothing material has been done.</p> <p>It was by order dated 12.10.2017 the Tribunal directed restoration of 11.50 acres of waterbody. It is submitted by the</p>

Corporation that direction to the Corporation is not with regard to 11.50 acres but with regard to 27.50 acres out of 39 acres involved.

By the order dated 12.10.2017 it was made clear that DPR will be completed and consideration and approval of the same by the State Government and administrative sanction shall be granted within a period of four weeks thereafter.

If the DPR is not submitted till now, the fault lies with the Greater Chennai Corporation. The Greater Chennai Corporation is directed to complete the process within a period of four weeks finally and submit the same before the State Government for approval in which case the State Government shall pass appropriate orders without further delay.

The learned counsel appearing for the respondent no.3 seeks time to file status report with regard to 11.50 acres.

Let the status report be filed within three weeks finally

List the matter on 16.1.2018

....., JM  
(Justice M.S.Nambiar)